COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 198 OF 2017 & IA NO. 971 OF 2017

Dated: 27th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Association of DVC HT Consumers of Jharkhand Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Dudeja

Mr. Sudhanshu Goil

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-2

<u>ORDER</u>

We are informed by learned counsel for the appellant that the application filed by the appellant is fixed for hearing before the State Commission on 09.01.2018. The issue relates to non-tariff income. In view of the Supreme Court's order dated 26.10.2016, to which our attention is drawn, we are of the opinion that the State Commission should dispose of the said application at the earliest.

List the matter on 23.01.2018.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson